



2026:AHC:43717

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2918 of 2026

Smt Usha Gautam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dina Nath
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dinanath, learned counsel for the writ petitioner and Sri S.K. Pal, DSGI.
2. The grievance of the writ petitioner is that the husband of the writ petitioner namely late Bhal Chandra stood retired from the post of Sub Inspector and thereafter, he expired. The writ petitioner happens to be the second wife though the first wife had already expired. The writ petitioner claims family pension.
3. Learned Standing Counsel, on the other hand, submits that the claim of the writ petitioner needs adjudication at the first instance by fourth respondent, Finance Controller/Chief Accounts Officer, U.P. Police Headquarters, Lucknow, U.P.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Finance Controller/Chief Accounts Officer, U.P. Police Headquarters, Lucknow, U.P. by **13.03.2026**. Thereafter, the fourth respondent shall consider the claim of the writ petitioner bearing in mind the admissibility, entitlement as well as competing claims, if any after putting to notice the affected parties and pass orders within a period of four months.
5. In case, the fourth respondent is of the opinion that the matter needs to

be decided by some other authority, then the papers be transmitted to the same.

(Vikas Budhwar,J.)

February 25, 2026
Rajesh